

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI.**

**Original Application No. 213 of 2015(SZ)**

C.P.Senthil,  
Flushing Meadows Villa No.4,  
Globus Gardens,  
Kaikopalayam,  
Coimbatore – 641 061.

...Applicant

**Vs**

Tamil Nadu State Pollution Control Board,  
Represented by its Chairman,  
No.76, Mount Salai, Guindy,  
Chennai-600032 & others.

...Respondents

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**Advocate**

**Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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**Vs**

1. Tamil Nadu State Pollution Control Board,  
Represented by its Chairman,  
No.76, Mount Salai, Guindy,  
Chennai-600032.

2. District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Coimbatore(North),  
266, Mettupalayam Road,  
Coimbatore-641 043.

3. Elysium Properties Pvt. Ltd.,  
Rep. by its Managing Director,  
699, Avinashi Road,  
Coimbatore-641 037.

... Respondents

**REPORT FILED ON BEHALF OF THE 1<sup>ST</sup> & 2<sup>ND</sup> RESPONDENTS -  
TAMILNADU POLLUTION CONTROL BOARD.**

I, R. Vijayabaskaran, Son of E. Rathinam , Hindu, aged about 59 years, having my office at No. 76, Mount Salai, Guindy, Chennai - 600032, do hereby solemnly affirm and sincerely state as follows:

1. I am the Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing this Report on behalf of the 1<sup>st</sup> & 2<sup>nd</sup> Respondents Board and as such I am well acquainted with the facts of the case as per records.

  
**ADDL. CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.**

2. It is respectfully submitted that the Hon'ble NGT (SZ) has passed order dated 26.08.2021 and directed inter alia as follows:-

*"The Pollution Control Board is also directed to file an independent report regarding the progress and also the status of the functioning of the 3rd respondent unit and if there is any further non-compliance on the basis of the directions issued, what is the nature of action taken by them also can be indicated in the report to be filed.*

*The Pollution Control Board is also directed to consider the objection filed by the 3rd respondent to the earlier joint committee report while considering the proposed action to be taken against them as well".*

3. It is respectfully submitted that, in view of the above, the respondent TNPC Board issued show cause Notice to the unit M/s. Elysium properties India Pvt. Ltd for " why the Board shall not levy and recover the environmental Compensation as suggested by the Joint Committee of Rs. 2,51,80,000/- (Rupees two crores, fifty one lakhs and eighty thousand only) and thereon Rs. 20,000/- (twenty thousand) each day of non-compliance from 19/08/2020 onwards till compliance is achieved against you for the non-compliance of the recommendations of the Joint Committee on 09/03/2017" and directed to reply within 15 days vide Proc.No. T11/TNPCB/LAW/LAWII/NGT/001621/CBN/Show Cause Notice/2020 dated: 21/11/2020.

4. It is further submitted that the respondent Board has issued instructions to the 3<sup>rd</sup> respondent unit M/s. Elysium properties India

Pvt. Ltd., to conduct a study through IIT, Chennai/Center for Environmental Studies, Anna University/ NEERI, Chennai etc., on the operation of the sewage treatment plant and any modification in the existing STP is required so as to make the STP more conducive to improve its operation to meet the situation vide the Board's Letter No. T2/TNPCB/LAW/LAWIII/NGT/F.1621/CBN/2021 dated: 16/04/2021.

5. It is respectfully submitted that the STP was inspected on 04.08. 2021 by the Joint Committee consisting of CPCB and TNPCB officials. During inspection, the 3<sup>rd</sup> Respondent unit has developed a gated community and constructed 125 individual villas in 15 acres of land under the name of "Flushing Meadows" at Vellanaipatty village, Annur taluk, Coimbatore district. Presently around 119 villas were occupied with an average of four members living in each villa. Important observations are as follows:

a) M/s Elysium properties has installed a STP of capacity 125 KLD to treat the sewage generated from the community and has obtained consent to operate from the TNPCB in the year 2014 with validity up to June 30, 2015, which was subsequently renewed on 29-06-2015 and valid up to 30-06-2017 with specific condition to reuse 55 KLD treated sewage for toilet flushing. At present there is no valid consent to operate from the TNPCB.

b) It was informed that M/s Elysium properties have engaged M/s Eco Green Technology, Coimbatore for the operation and maintenance of the STP located near to recreation facilities, inside the gated community.

c) During inspection, STP was under operation with inlet load of 95 KLD. It was observed that all the components of STP were under operation.

d) The unit has provided bar screen in the bar screen chamber before collection tank and the same was under operation.

e) The unit has not utilized the existing equalization tank. The collection tank was used as collection cum equalization tank as informed by them.

f) The collection cum equalization tank is not provided with full fledged coarse bubble diffusers as suggested by joint committee and it was partially provided for equalizing the wastewater and the same was not under operation.

g) The unit has removed all the bio- media in the aeration tank. It was stated that they have changed from MBBR technology to Conventional Activated Sludge Process.

h) Observation/ inspection platform for the aeration tank is provided to verify regulatory compliance and to assess the physical working condition. The STP has not made any arrangements for safe inspection platforms for other tanks. The clarifier, filter feed tank and sludge drying beds are not accessible for visual inspection which hampers regulatory inspections and daily operational checks by the operators.

i) Mixed Liquor Suspended Solids (MLSS) in aeration tank was 250 mg/l on the day of inspection, the operator was unable to show the sludge recirculation/ return system for maintaining MLSS in aeration

tank. The Mixed Liquor Suspended Solids should be maintained at 300 mg/l to ensure effective biological treatment.

j) The unit has provided two sludge drying beds. No Sludge was present in the sludge drying beds and it was filled with water. It shows that the unit has not managed the sludge properly.

k) The unit has not provided dual piping system to reuse the treated water for toilet flushing.

l) The unit has provided provision of fresh water pipe to dilute the treated water in the final treated water tank.

m) The STP is constructed below the ground level and the ground water seepage is observed inside the STP. The unit has provided seepage water collection pit. Then the water is pumped into the pre filtration tank using flexible hose.

**ANALYSIS RESULTS OF SAMPLES COLLECTED FROM VARIOUS UNIT PROCESSES ON 04.08.2021.**

11. It is respectfully submitted that the Analysis results of samples collected from various unit processes by the Joint Committee on 04.08.2021 is tabulated below:

**Table 2: Analysis results of samples collected from various unit processes.**

Parameters	Inlet: sewage collection tank	Aeration tank	Outlet: after dual media filter	Discharge limit
pH	7.76	7.62	7.77	5.5-9.0
TSS (mg/l)	438	1970	10	50

BOD (mg/l)	114	37	5	30
COD (mg/l)	288	160	48	150
Fecal Coliforms (MPN/100 ml)	3100	330	9.2	Desirable-1000 Permissible-10000
Total Coliforms (MPN/100 ml)	6300	1100	26	-
NH4-N (mg/l)	53.8	35.3	7.3	-
Total Nitrogen (mg/l)	1.86	2.68	3.29	-

The result of the samples collected during the inspection is provided in the abovementioned table 2; the samples were analysed at the TNPCB Advanced Environmental Laboratory, Coimbatore and Salem. The results show that, the STP outlet sample is complying with the standards prescribed by the Board.

12. It is respectfully submitted that from the conditions observed, it can be concluded that the unit has operated the STP and maintained the MLSS in the aeration tank. The Report of analysis of the samples collected from the STP and Borewells are within the standards prescribed by the Board. The unit has entrusted IIT, Madras to conduct the study and augmentation of STP for optimal and efficient treatment/ operation.

  
 ADDL. CHIEF ENVIRONMENTAL ENGINEER  
 TAMIL NADU POLLUTION CONTROL BOARD  
 No.76, MOUNT SALAI, GUINDY,  
 CHENNAI-600 032.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to take this Report on record and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

  
ADDL. CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032  
**BEFORE ME**

### VERIFICATION

I, R. Vijayabaskaran, Son of E. Rathinam, working as Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-600 032 do hereby submit that the contents of above report are true to the best of my knowledge through records.

  
ADDL. CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

**THE HON'BLE NATIONAL GREEN  
TRIBUNAL SOUTHERN ZONE, CHENNAI.**

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POLLUTION CONTROL BOARD.**

**Advocate for Respondent :TNPCCB  
Thiru. S. Sai Sathya Jith**

**Date:01.10.2021**

**Date of hearing on:04.10.2021**